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SLP(Crl.)No. 4736-4737 OF 2003
ITEM No.39

Court No.11

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4736-4737/2003

(From the judgement and order dated 30/05/2003 in CRLA 161/01
& CRL R 1251/01 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ARUN GARG

Petitioner (s)

VERSUS

STATE OF PUNJAB & ANR. Respondent (s)
(With Appln(s). for suspension of sentence & bail & Office Report)

Date : 23/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. KG Bhagat, Adv. for
Mr. Debasis Misra,Adv.

For Respondent (s)Mr. Arun K. Sinha,Adv.
Mr. Rakesh Singh, Adv.

Mr. Sudhir Walia, Adv.
Mr. Mahinder Singh Dahiya,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Application for bail is rejected for the time being.
If the appeal is not disposed of finally within a period of six months, the appellant may file
fresh application for bail.

(D.L.Chugh) (Vijay Aggarwal)
AR-cum-PS Court Master